

SC No. : 622/2019
FIR No : 264/2019
PS: Khyala
STATE VS. Amit

Hearing took place through Cisco WebEx.

20.08.2020

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Vikas Bharadwaj, Ld. Counsel for applicant /
accused Amit.
SI Rooma Yadav.
Complainant in person
HC Ankit Dahiya, Naib Court attached to this Court.

IA No. 04/2020

Verification report by SI Rooma Yadav filed. Verification report states that Dr. Pankaj Gupta whose name is mentioned in the OPD Slip is not working in the Orthopedic department. Copy of the same has been duly sent to Ld. Counsel for accused. Ld. Counsel for accused submits that proper verification has not been done. I am not inclined to accept the submissions made by Ld. Counsel for accused as a notice U/S 91 Cr.P.C. was issued to the CMO, RTRMH, which was duly replied by the concerned CMO.

Ld. Counsel for accused submits that he is present in the

Court and he may be permitted to file an application seeking withdrawal of the present bail application with liberty to file a fresh. Allowed. In view of the submissions made present application is dismissed as withdrawn with liberty to file a fresh. Application stands disposed off.

Put up on date fixed.

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

Hearing took place through Cisco WebEx.

08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
All accused are absent.
Mr. Vikas Bhatia, Ld. Counsel for accused Sadhu Ram & Ramesh.
Mr. Ayush Khetrapal, Ld. Counsel for accused Lal Chand with accused Lal Chand.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused Sadhu Ram & Ramesh submits that both accused are not in Delhi and he request for their exemption. On his oral request both accused stand exempted.

Put up for appearance of accused Sukh Lal, Sadhu Ram & Ramesh and for consideration of charge on 17.09.2020.

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ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 664/18
State Vs. Mahesh Kumar @ Desu
FIR No. : 56/10
P.S.: Moti Nagar

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh.R.P. Sarwan, Ld. Legal Aid counsel for the accused Mukesh @
Deshu.
Accused Mukesh @ Deshu produced from Central Jail no. 8
through Cisco Web Ex (but on bail in this case).
Naib Court HC Ankit Dahiya in person.

Case is listed for consideration on charge.

Put up for arguments on charge on **27.08.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020

SC No. : 702/2019
FIR No :603/2019
PS:Ranhola
STATE VS. Lavish Gupta

Hearing took place through Cisco WebEx.
20.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
HC Ankit Dahiya, Naib Court attached to this Court.
All Accused are Absent.

Despite waiting till 11:40 AM neither the accused
nor there counsel have joined, perusal of file shows that
IO was directed to get the FSL result expedited. Let
notice be issued to accused persons through IO. IO is
also directed to apprise this court regarding the status of
FSL Report.

Put up for further proceedings / appearance of accused
on 01.10.2020.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 19/20
State Vs. Avinash
FIR No. : 507/19
P.S.: Punjabi Bagh

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Arun Sharma, Ld. Counsel for the accused.
Accused is absent.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that accused has told him that he would be reaching the court. However, accused is absent.

Ld. Counsel for the accused requests for exemption of the accused. On his oral request accused is exempted for today. Ld. Counsel for the accused further submits that he has no objection if charge is framed.

Put up for consideration of charge on **26.08.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 56555/16
State Vs. Shahid
FIR No. : 609/15
P.S.: Khyala

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh.Dinesh Malik, Ld. Amicus Curiae for the accused Shahid.
Accused Shahid produced from Central Jail no. 1.
Accused Akram and Rafat produced from Jail no. 4.
Naib Court HC Ankit Dahiya in person.

Sh. Dinesh Malik, Ld. Counsel for accused Shahid submits that Ms. Sadhna Bhatia, advocate could not appear today.

In any case no adverse order are being passed. His submission is taken on record.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **16.09.2020**. PWs be summoned subject to further guidelines/instructions from the Hon'ble Delhi High Court for the said date.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020

SC No. : 57536/2016
FIR No : 499/14
PS:Maya Puri
STATE VS. Vikas Garg

Hearing took place through Cisco WebEx.

20.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. V. N. Chaturvedi, Ld. Counsel for accused Vikas Garg along with accused.
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 18.11.2020. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 58051/16
State Vs. Sohaib Alam
FIR No. : 276/16
P.S.: Paschim Vihar West

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. N.K. Gupta, Ld. Counsel for the accused.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that accused had gone to his home town and will be returning on 24th of this month. At his oral request, accused is exempted.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **18.11.2020.** Pws be Summoned for the said date, subject to the guidelines/instruction from the Honble Delhi High Court.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 28/17
State Vs. Pradeep Kumar
FIR No. :449/16
P.S.: Nangloi

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Utsav Pandey, Ld. Counsel for the accused along with
accused Pradeep and Vikas through VC.
Naib Court HC Ankit Dahiya in person.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 19.11.2020. PWs be summoned for the said date.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020

SC No. : 414/2018
FIR No :77/2018
PS: Punjabi Bagh
STATE VS. Kamlesh Kumar Magnani

Hearing took place through Cisco WebEx.

20.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Vaibhav Suri, Ld. Counsel for accused along with
accused.
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 19.11.2020.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 100/19
State Vs. Gautam Joshi
FIR No. : 29/19
P.S.: Paschim Vihar East

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. N.K. Shanker Datt, Ld. Counsel for the accused Gautam
Accused is absent.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that accused had gone out of station and was unable to join the proceedings through CISCO Web Ex. On his oral request accused stands exempted for today.

Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **21.11.2020.**

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020

SC No. : 678/2019
FIR No : 265/2019
PS: Patel Nagar
STATE VS. Angad @ Tiger

Hearing took place through Cisco WebEx.

20.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Sudhir Roy, Ld. Counsel for accused Manish.
Accused Manish produced from Jail no. 8.
Accused Angad @ Tiger not produced from JC.
HC Ankit Dahiya, Naib Court attached to this Court.

Production warrants be issued against accused Angad @ Tiger for NDOH. Accused be produced either physically or through CISCO WebEx APP, subject to further guidelines/instructions from the Hon'ble Delhi High Court.

Put up for 21.09.2020.

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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

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SC No. : 56493/2016
FIR No :380/2012
PS: Uttam Nagar
STATE VS. Abdul Kadir

Hearing took place through Cisco WebEx.

20.08.2020

File is taken up for hearing in terms of Circular no. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel
Mr. Rajesh Khaware, Ld. Counsel for accused Akram Khan, Fahim Khan and Jilani Khan along with accused persons.
Mr. Salil Jha, Ld. Counsel for accused Abdul Kadir and Shehnaj.
Accused Abdul Kadir and Shehnaj are absent.
Accused Sarfaraj is PO.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused Abdul Kadir and Shehnaj submits that accused Abdul Kadir has gone to his chamber at Patiala House Court and he is at his home. Accused Shehnaz is not present in Delhi. Under these circumstances they could not join the proceedings. On his oral request both accused are exempted for today.

The case is listed for DE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for DE on 23.09.2020 as last and final opportunity. Ld counsel for the accused request for a longer date, as this is one of the oldest cases of this court request for a longer date is declined

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(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/20.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 598/17
State Vs. Mukesh Kumar
FIR No. : 406/17
P.S.: Rajouri Garden

THROUGH CISCO WEB EX.

20.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Nishant Rana, Ld. Counsel for the accused.
Accused produced from Central Jail No.8/9
Naib Court HC Ankit Dahiya in person.

I.A. No. 06/20(application for tendering of FSL Result) and FIR No. : 406/17

Ld. Counsel for the accused has duly identified the accused. An application has been filed on behalf of the State seeking to tender FSL result. Copy of the application be supplied to the counsel for the accused who will file the reply to the said application within two weeks.

Put up for arguments on the said application on **10.09.2020.** Accused is remanded to JC till then and depending upon the Guidelines/instructions from the Hon'ble Delhi High Court be produced physically or through CISCO Web Ex. on the said date.

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(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 20.08.2020